

candidate at the above election, do hereby solemnly affirm and state on oath as under: -

- (1) I am a candidate set up by-Indian National Congress.
- My name is enrolled in 98 Jabalpur North Madhya Pradesh Assembly Constituency, at Serial No120 in Part No.218.
 - (3) My contact telephone number(s)is/are 9811229933 and my e-mail id is vivek.tankha@gmail.comand my social media account(s) is:
 - a) https://twitter.vtankha

SOLEMNLY AFFIRMED BEFORE

ADVOCATE & NOTARY

(2000) 08001 (1-101 SD 210 0901 (1-101) (1. 37 2)1313 min ama Carrilla Carre and Carre awa baalan on in 9479 98222919 कोट, अरेरा हिरस, भोपाल लायसेन्स नं -21/96-97 DESIGNATION OF THE SELECT OF THE SECURITIES I MATER A FESSANDA, TANDOMA, acondosophischelles int State Maustiffen. Tandoma, Apport 165. prints mandestret et 1842 illes es Novall Tandoma. In 1861 in 1861



b) Instagram: NAc) Facebook: NAd) YouTube : NA



(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

| SI. No. | Names | PAN | The financial year fo which the last Income- tax return has been filed | Retu Fina | ırn (in Rupees) | for the last five |
|---------|------------------------------------|-------------------|---|--------------|-----------------|-------------------|
| | VIVEK KRISHNA | ABRPT8085E | 2020-21 | (i) | 6,92,77,680/- | (31.03.2021) |
| | TANKHA Self | | | (ii) | 17,82,75,590/- | (31.03.2020) |
| | Sell | | | (iii) | 12,60,52,884/- | (31.03.2019) |
| | | | | (iv) | 11,25,46,240/- | (31.03.2018)) |
| | | | 100 | (v) | 12,65,35,366/- | (31.03.2017) |
| 2. | AARTI TANKHA | ACCPT7742A | 2020-21 | (i) | 10,38,840/- | (31.03.2021) |
| | Spouse | | | (ii) | 10,03,270/- | (31.03.2020) |
| | | | | (iii) | 14,22,211/- | (31.03.2019) |
| | | | | (iv) | 18,30,413/- | (31.03.2018) |
| | | | | | 38,55,955/- | (31.03.2017) |
| 3. | HUF | AAFHV3418L | BL 2020-21 | (i) | 19,03,510/- | (31.03.2021) |
| | (If Candidate is Karta/Coparcener) | | , | (ii) | 31,90,070/ - | (31.03.2020) |
| | | | | (iii) | 17,72,779/- | (31.03.2019) |
| | | | | (iv) | 15,07,006/- | (31.03.2018) |
| | | | | (v) | 68,55,397/ - | (31.03.2017) |
| 4. | Dependent 1 | NOT APPLICABLE | NOT APPLICABLE | (1) | NOT APPLICAB | LE |
| | | THE LIONBLE | | (ii) | NOT APPLICAB | LE |
| | | | | (iii) | NOT APPLICAB | LE |

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| | | | | (iv) | NOT APPLICABLE |
|----|-------------|-------------------|----------------|-------|----------------|
| | | | | (v) | NOT APPLICABLE |
| 5. | Dependent 2 | NOT APPLICABLE | NOT APPLICABLE | (1) | NOT APPLICABLE |
| | | | | (11) | NOT APPLICABLE |
| | | | | (III) | NOT APPLICABLE |
| | | | | (IV) | NOT APPLICABLE |
| | | | | (V) | NOT APPLICABLE |

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

below)

✓ (i) I declare that there is no pending criminal case against me.
 (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii)below)

OR

(ii) The following criminal cases are pending against me: **NOT APPLICABLE**(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table

Table

| (a) | FIR No. with name and address NOT APPLICABLE NOT APPLICABLE of Police Station concerned |
|-----|---|
| (b) | Case No. with Name of the NOT APPLICABLE NOT APPLICABLE Court |
| | |

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| (c) | Section(s) of concerned NActs/Codes involved (give no. of the Section, e.g. Section of IPC, etc.). | IOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |
|-----|---|----------------|----------------|----------------|
| (d) | Brief description of offence | NOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |
| (e) | Whether charges have been framed (mention YES or NO) | NOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |
| (f) | If answer against (e) above is YES, then give the date on which charges were framed | NOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |
| (g) | Whether any Appeal Application for revision has been filed against the proceedings (Mention YES or NO) | NOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |

(6) Cases of conviction

(i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii)below)

OR

(ii) I have been convicted for the offences mentioned below: NOT APPLICABLE

(If the candidate has been convicted, then tick this alternative and score off alternative

(i) above, and give details in the Table below)

Table

| (a) | Case No. | NOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |
|-----|-------------------|----------------|----------------|----------------|
| (b) | Name of the Court | NOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |
| | | | | |

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| (c) | Sections of Acts / Codes NOT APPLICABLE involved (give no. of the Section, e.g. Section of IPC, etc.). | NOT APPLICABLE | NOT APPLICABLE |
|-----|--|----------------|----------------|
| (d) | Brief description of offence NOT APPLICABLE for which convicted | NOT APPLICABLE | NOT APPLICABLE |
| (e) | Dates of orders of NOT APPLICABLE conviction | NOT APPLICABLE | NOT APPLICABLE |
| (f) | Punishment imposed NOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |
| (g) | Whether any Appeal has NOT APPLICABLE been filed against conviction order (Mention YES or No) | NOT APPLICABLE | NOT APPLICABLE |
| (h) | If answer to (g) above is NOT APPLICABLE YES, give details and present status of appeal | NOT APPLICABLE | NOT APPLICABLE |

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6). NOT APPLICABLE IN VIEW OF ENTRIES IN 5(I) AND 6(I), above.

[candidates to whom this Item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]

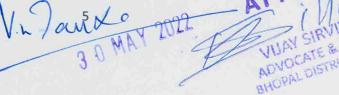
Note:

- 1. Details should be entered clearly and legibly in BOLD letters.
- 2. Details to be given separately for each case under different columns against each item.
- Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
- 4. Additional sheet may be added if required.
- 5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of2011.
- (7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will asset

have to be given.



- Note: 2. In case of deposit/Investment, the details including Serial Number; Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.
- Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.
- Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation, - For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

| S. No. | Description | Self | Spouse | HUF | t-1 | Dependent- 2 |
|-----------|---|---|---|--|-------------------|--------------------|
| (i) | Cash in hand (31.03.2022) | 12,83,903.00 | 37,513.00 | 2,120.00 | NOT APPLICABLE | NOT APPLICABLE |
| (ii) | Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit (31.03.2022) | Rs.14,30,07,813/- As Per Annexure-A | Rs.1,88,53,547/- As Per Annexure-A(1) | A. State Bank of India Jabalpur 1.Saving Account Rs.53,28,325/- | NOT APPLICABLE | NOT APPLICABLE |
| (iii) | Details of investment in Bonds, Debentures/ Shares and units in companies/Mutual Funds and others and the amount.(31.03.2022) | Rs.22,88,21,892/- As per Annexure-B | As per Annexure-B(1) | -NIL- | NOT APPLICABLE | NOT- APPLICABLE |

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| (iv) | Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount (31.03.2022) | Rs.3,83,78,414/- As per Annexure-C | As per Annexure-C(1) | -NIL- | NOT , APPLICABLE | NOT APPLICABLE |
|-------|---|--|---|-------------------------|---|--|
| | | | | | N O N O O O O O O O O O O O O O O O O O | RY RELITYY RESIDENCE OF THE PARTY OF THE P |
| (v) | Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount. (31.03.2022) | Rs.1,46,22,406/- As per Annexure-D | Rs.15,67,969/- As per Annexure-D(1) | As per Annexure-D(2) | NOT APPLICABLE | NOT APPLICABLE |
| (vi) | Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number. etc. year of purchase and amount) | Rs.2,58,87,556-/- As per Annexure-E | -NIL- | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| (vii) | Jewelry, bullion and valuable thing(s) (give details of weight and value) | Gold/Gold Jewelry (Approximate 2.25 Kg) Rs.72,50,000/- Silver /Gold Jewelry (Approximate 5 Kg) Rs.3,00,000/- | | -NIL- | NOT APPLICABLE | NOT APPLICABLE |

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| (viii) | value of oldiffication | Furniture & Fixture including Machinery & Equipment, Computer, Air conditioner, Mobile, & Misc. Rs.22,70,333/- | | Furniture & Fixture including Machinery & Equipment, Computer, Air conditioner, Mobile, & Misc. Rs.46,693/- | | NOT APPLICABLE |
|--------|------------------------|--|---------------|---|-------------------|-------------------|
| (ix) | Gross Total value | 46,18,22,316 /- | 5,32,14,788/- | 5,69,36,331 /- | NOT APPLICABLE | NOT APPLICABLE |

B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

| S. No | Description | Self | Spouse | HUF | Depende nt-1 | Dependen t-2 |
|----------|---|-------|---|-------|-------------------|-------------------|
| (i) | Agricultural Land Location(s) Survey number(s) | -NIL- | As per Annexure-F(1) | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| | Area (total measurement in acres) | -NIL- | As per Annexure-F(1) | NIL- | NOT APPLICABLE | NOT APPLICABLE |
| | Whether inherited property (Yes or No) | -NIL- | As per Annexure-F(1) | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| | Date of purchase in case of self - acquired property | -NIL- | As per Annexure-F(1) | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| | Cost of Land (in case of purchase) at the time of purchase | -NIL | As per Annexure-F(1) Rs. NIL | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| | Any Investment on the land by way of development, construction etc. | -NIL- | As per Annexure-F(1) | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| | Approximate Current market value | -NIL- | Rs.75,00,000/- As per Annexure-F(1) | -NIL- | APPLICABLE | MPPLICABLE. |
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| i) | Non-Agricultural Land | -NIL- | -NIL- | -NIL- | NOT . APPLICABLE | NOT APPLICABLE |
|-----|--|-------|--------------------------------|-------------------|---------------------|-------------------|
| | Location(s) Survey number(s) | | | | | |
| | Area (total measurement in sq. ft.) | -NIL- | -NIL- | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| | Whether inherited property (Yes or No) | -NIL- | -NIL- | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| | Date of purchase in case of self - acquired property | -NIL- | -NIL- | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| | Cost of Land (in case of purchase) at the time of purchase | -NIL- | -NIL- | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| | Any Investment on the land by way of development, construction etc. | -NIL- | -NIL- | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| | Approximate current market value | -NIL- | -NIL- | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| ii) | Commercial Buildings (including apartments) -Location(s) -Survey number(s) | -NIL | NIL- | As per Annexure-G | NOT APPLICABLE | NOT APPLICABLE |
| | | | VIJAY S. ALVOCA B.H. PAL | 30 MAY | Section Section 1 | |

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| 100 |
| AIM JA |
| STS No. |
| A |

| Area (total measurement in sq. ft.) | -NIL | NIL- | As per Annexure-G | NOT . APPLICABLE | NOT APPLICABLE |
|---|---------|--|--------------------------------------|---------------------|---|
| | | | | O S | AR IRVIP WAS 12 COPAL IMP. INTEL® |
| Built-up Area (total measurement in sq.ft.) | -NIL | NIL- | As per Annexure-G | NOT APPLICABLE | NOT APPLICABLE |
| Whether inherited property (Yes or No) | -NIL | NIL- | As per Annexure-G | NOT APPLICABLE | NOT APPLICABLE |
| Date of purchase in case of self - acquired property | -NIL | NIL- | As per Annexure-G | NOT APPLICABLE | NOT APPLICABLE |
| Cost of property (in case of purchase) at the time of purchase | -NIL | NIL- | Rs 21,95,600 As per Annexure-G | NOT APPLICABLE | NOT APPLICABLE |
| Any Investment on the property by way of development, construction etc. | -NIL | NIL- | As per Annexure-G | NOT APPLICABLE | NOT APPLICABLE |
| Approximate current market value | -NIL | NIL- | Rs.50,00,000/- As per Annexure-G | NOT APPLICABLE | |
| - V.L | and and | HAY SIRVINOTAR LINY SIRVINOTAR LINY CATE STRICT LINY CATE | 3 0 MAY 2022 | | |

NOT APPLICABLE

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| -Survey number(s) | | | | | |
|--|----------------------|-------------------------|-------------------------|-------------------|---|
| Area (Total measurement in sq. ft) | As per Annexure-H | As per Annexure-H(1) | As per Annexure-H(2) | NOT APPLICABLE | NOT APPLICAB |
| Built up Area (Total measurement in sq. ft.) | As per Annexure-H | As per Annexure-H(1) | As per Annexure-H(2) | NOT APPLICABLE | NOT APPLICAE |
| Whether inherited property (Yes or No) | As per Annexure-H | As per Annexure-H(1) | As per Annexure-H(2) | NOT APPLICABLE | NOT APPLICAI |
| | | | | 12/ 1 | AR RV/P) No. 4512 ONL M.R. NORIA |
| | ATTESTER VIJACONE | MAN' BY CPAL | and the second | | OF OF |
| | 113 | 3 0 MAY | | | |

As per

Annexure-H(1)

As per Annexure-H As per

Annexure-H(2)

A CONTRACTOR OF THE PARTY OF TH

(iv)

Residential Buildings

(including apartments):

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(8) I give herein below the details of liabilities/dues to public financial institutions and government: -

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(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

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| S. No. | Description | Self | Spouse | HUF | Dependent -1 | Dependent- 2 |
|-----------|--|--|---|--------------|--|-------------------------------------|
| (i) | Loan or dues to Bank/Financial Institution(s) Name of Bank or Financial Institution, Amount outstanding, Nature of Ioan | -NIL- | -NIL- | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| | Loan or dues to any other individuals/ entity other than mentioned above. Name(s), Amount outstanding, nature of loan | -NIL- | -NIL- | -NIL | NOT APPLICABLE | NOT APPLICABLE |
| | Any other liability | As Per Annexure-I | Rs.1,05,79,026/- As Per Annexure-I(1) | As Per | NOT APPLICABLE | NOT APPLICABLE |
| | Grand total of liabilities | | Rs.1,05,79,026 | Rs.15,60,141 | NOT APPLICABLE | NOT APPLICABLE |
| | ATTES VIJAY ACTOO PHI CAL | MANTARY OF THE SERVICE OF THE SERVIC | VL MAY 2022 | and | A STATE OF THE STA | Reg. No. 14851.2 BHOPAL M.P. (BO)IA |

Government Dues:

Dues to departments dealing with Government accommodation

- (A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election?- YES
- (B) If answer to (A) above is YES, the following declaration may be furnished namely: -
 - (i) The address of the Government accommodation in occupation is C II 55 Vinay Marg, Chanakyapuri, New Delhi
 - (ii) There is no dues payable in respect of above Government accommodation, towards-
 - (a) rent;
 - (b) electricity charges;
 - (c) water charges; and
 - (d) telephone charges as on 09/05/2022.

[the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter].

Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.

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(iii) Dues to department dealing with Government transport (including aircrafts helicopters)

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| | | Self | Spouse | HUF | Dependent-1 | Dependent-2 |
|------------|--|-------------|--------|-------|----------------|----------------|
| (iv) | Income Tax dues | 58,692/- | -NIL- | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| (v) | GST dues | -NIL- | -NIL/- | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| (vi) | Municipal/Property tax dues | -NIL- | -NIL- | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| (vii | Any other dues | -NIL- | -NIL- | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| (viii) | Grand total of all Government dues | Rs.58,692/- | -NIL- | -NIL- | NOT APPLICABLE | NOT APPLICABLE |
| (ix) | Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending. | -NIL- | -NIL- | -NIL- | NOT APPLICABLE | NOT APPLICABLE |

(9) Details of profession or occupation:

- (a)Self -Advocate
- (b) Spouse-Professional
- (9A) Details of source(s) of income:
 - (a) Self-Legal Services.
 - (b) Spouse -Rental and Professional.
 - (c) Source of income, if any, of dependents, NOT APPLICABLE.

(9B) Contracts with appropriate Government and any public company or com-

- (a) details of contracts entered by the candidate: NIL
- (b) details of contracts entered into by spouse: NIL
- (c) details of contracts entered into by dependents: NIL

(d) details of contracts entered into by Hindu Undivided Family or trust in which the

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candidate or spouse or dependents have interest: NIL

- (e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners: NIL
- (f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share: NIL

(10) My educational qualification is as under:

In and ATTESTED

LL.B. (Bachelor of Laws) degree from Delhi University in the year 1979.

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)

BHOPAL DISTRICT BHO

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PART - B

(11). ABSTRACTOFTHEDETAILSGIVENIN(1)TO(10)OFPART-A:

| 1. | | Name of the candidate | | Vivek Krishna Tankha | | | | | |
|----|----|--|---|--|----------------|----------|-------------------|-------------------|-------------------|
| 2. | | Full postal address | Full postal address 842 ,SBI & AVART APART ,841 to 851 Jabalpur- 482001 | | | | | | 2001 |
| 3. | | Number and na constituency and State | | 98-Jabalpur North No.120 in Part No | | adesh | Assembly (| Constituend | y at Serial |
| 4. | | Name of the politica up the candidate 'Independent') | party which set (otherwise write | Indian National Co | ongress | | | 4 | |
| 5. | | Total number of pend | ing criminal cases | 5 -Nil- | | | | | |
| 6. | | Total Number of case convicted | s in which | -Nil- | | | <u> </u> | | |
| 7. | | | PAN of | Year for which last Income Tax Return filed Total Income Sh | | | | hown | |
| | | (a) Candidate | ABRPT8085E | | | 77,680/- | | | |
| | | (b) Spouse | | | | 8,840/ | | | |
| | | (c) HUF | | | | | ,510/- | | |
| | | (d) Dependent | Not Applicable Not Applicable | | Not Applicable | | | | |
| 8. | | Details of Assets and | | | ets) in rupe | | | | |
| | | Description | Self | Spouse | HUF | | Depende nt-1 | Dependen t-2 | Depender |
| A. | | Moveable Assets (Total value) | Rs.46,18,69,010/ | -Rs.5,32,14,788/- | Rs.5,69,83 | ,027/- | NOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |
| B. | | Immovable Assets | | | | | | | NOT APPLICABLE |
| | l | Purchase Price of self-acquired immovable property | Rs.42,53,71,087/- | -Rs.1,51,35,587 / - | Rs.1,52,02 | ,349/- | NOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |
| | II | Development/ construction cost of immovable property after purchase (if applicable) | Nil | Nil | Nil | | NOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |

ADVOCATE & NOTARY BHOPAL DISTRICT B

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| | | | | · · · · · · · · · · · · · · · · · · · | | NOT | • NOT | NOT |
|-----|------|---|---|--|--|-------------------|--|-------------------|
| _ | 111 | Approximate Current Market Price | | | | APPLICABLE | | APPLICABLE |
| | | (a) Self- acquired assets (Total Value) | Rs 43,12,64,327/- | Rs.1,73,00,000/- | Rs.2,06,80,099/- | | | |
| | | (b) Inherited assets (Total Value) | Rs 75,00,000 | Rs.1,08,33,333/- | Nil | | | |
| 9. | | Liabilities | | | | | | : |
| | (i) | Government dues (Total) | Nil | Nil | Nil | NOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |
| | (ii) | Loans from Bank, Financial Institutions and others (Total) | Nil | Nil | NIL | NOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |
| 10. | | Liabilities that are u | nder dispute | | | | | |
| | (i) | Government dues (Total) | Nil | Nil | Nil | NOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |
| | (ii) | Loans from Bank, Financial Institutions and others (Total) | Nil | Nil | Nil 🥬 | NOT APPLICABLE | NOT APPLICABLE | NOT APPLICABLE |
| 11. | | Highest educational o | | | * | 13 | SIRV | (2) |
| | | (Give details of high degree course, name | est School /Univer of the School /Coll | sity education me ege/ University and | entioning the full for the year in which | the cours | e was com | / diploma/ |
| | | | | | | 1 1 1 1 1 1 1 | 17 11 11 11 11 11 11 11 11 11 11 11 11 1 | 1"1 |

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ADVOCATE & NOTARY
BHOPAL DISTRICT BIRC.
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VERIFICATION

- I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-
- (a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above:
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Bhopal this the 30th day of May 2022.

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

Note: 4. The affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

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Annexure-A

Details of deposit in, Bank accounts (FDRs.Term Deposits and all other types of deposits including saving accounts).

Deposits with financial Institutions. Non-Banking financial Companies and Cooperative societies and the amount in each such deposit

| | | 8 | hri Vivek Krishna | Fankha | |
|-------|--------------------|--------------|-------------------|------------------|---------------------------------------|
| S.No. | Account No. | Amount | Date of Deposit | Nature | Name of Bank or Institution & Address |
| 1 | 120010100781060 | 2,18,32,294 | | Saving Account | Axis Bank-Delhi |
| 2 | 914040043901607 | 93,11,553 | 14-10-2014 | Fixed Deposit | Axis Bank-Delhi |
| 3 | 915040051458617 | 1,53,14,160 | 19-10-2015 | Fixed Deposit | Axis Bank-Delhi |
| 4 | 915040051457960 | 1,53,14,891 | 19-10-2015 | Fixed Deposit | Axis Bank-Delhi |
| 5 | 917040054890841 | 1,27,64,850 | 01-08-2017 | Fixed Deposit | Axis Bank-Delhi |
| 6 | 917040054847559 | 1,27,64,852 | 01-08-2017 | Fixed Deposit | Axis Bank-Delhi |
| 7 | 920040055380552 | 70,66,215 | 17-08-2019 | Fixed Deposit | Axis Bank-Delhi |
| | Sub Total (A) | 9,43,68,815 | | | |
| 1 | 130-041403-006 | 26,63,986 | NA | Saving Account | HSBC Bank -Delhi |
| | Sub Total (B) | 26,63,986 | | | |
| 1 | 01820010000304 | 95,38,563 | NA | Saving Account | Kotak Mahindra Bank -Delhi |
| 2 | 01823640006702-Swe | 2,41,426 | 18-Dec-10 | Term Deposit | Kotak Mahindra Bank -Delhi |
| 3 | 4011332457 | 88,90,455 | 17-Jul-13 | Fixed Deposit | Kotak Mahindra Bank-Delhi |
| 4 | 4011332464 | 88,91,924 | 17-Jul-13 | Fixed Deposit | Kotak Mahindra Bank-Delhi |
| | Sub Total (C) | 2,75,62,368 | | | |
| 1 | 35909977939 | 23,16,843 | NA | Saving Account | State Bank of India-Delhi |
| 2 | 50483329362 | 12,26,290 | NA | Election Account | Indian Bank-Jabalpur |
| | 59119899991976 | 1,48,69,510 | NA | Saving Account | HDFC Bank Vasant Vihar Delhi |
| 3 | Sub Total (D) | 1,84,12,643 | | | |
| | Total (A+B+C+D) | 14,30,07,813 | | | |



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Annexure-A(1)

Details of deposit in, Bank accounts (FDRs.Term Deposits and all other types of deposits including saving accounts). Deposits with financial Institutions. Non-Banking financial Companies and Cooperative societies and the amount in each such deposit

| | Smt Aarti Tankha | | | | | | | | |
|-------|------------------|-------------|-----------------|----------------|---------------------------------------|--|--|--|--|
| S.No. | Account No. | Amount | Date of Deposit | Nature | Name of Bank or Institution & Address | | | | |
| 1 | 20256213713 | 32,998 | NA | Saving Account | | | | | |
| | 940310100008319 | 21,325 | NA | Saving Account | | | | | |
| | 01820010003775 | 17,43,149 | NA | Saving Account | Kotak Mahindra Bank -Delhi | | | | |
| | 10018866192 | 2,56,014 | NA | Saving Account | | | | | |
| | 59109810241244 | 1,68,00,061 | | Saving Account | HDFC Bank -Vasant Vihar -Delhi | | | | |
| | Total | 1,88,53,547 | | | | | | | |

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ADVOCATE & NOTARY

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Annexure-B

Details of investment in Bonds debentures / shares and units in companies/mutual funds and others and the amount

| | | | Shir | Vivek Krishna Tankha | |
|-------|-----------------------|------------------------|--|--|---|
| S.No. | Amount (Cost) | Date of Investment | Account /Folio No. | Name of Bank or Institution & Address | Current Market Value in NSE Stock Exchange as listed company and Book Value if Non Listed company |
| 1. | 5,00,000 | 29-Oct-20 | 91097159424 | Axis Bluechip Fund Regular Plan Growth-91097159424 | 6,95,955 |
| 2 | 37,50,000 | 13-Feb-17 | 1018512704 | Birla Sunlife Frontline Eqty Fund Grouth-1018512704 | 68,55,830 |
| 3 | 19,20,650 | 8-May-17 | 18128706 | Franklin India Credit Risk Fund-18128706 | 30,07,112 |
| 4 | 37,50,000 | 13-Feb-17 | 379910369763 | Franklin India Prima Plus Growth-379910369763 | 71,33,496 |
| 5 | 30,00,000 | 18-Aug-20 | 16993225/33 | HDFC Corporate Bond Fund Regular Plan Growth-16993225/33 | 32,44,143 |
| 6 | 10,00,000 | 22-May-12 | 8535620/73 | HDFC Hybrid Debt Fund Mthly Div /8535620/73 | 20,60,389 |
| 7 | 2,00,00,000 | 10-May-21 | 16993225/33 | HDFC Short Term Debt Fund Regular Fund-16993225/33 | 2,07,21,058 |
| 8 | 3,00,00,000 | 23-Mar-22 | | HSBC Crisil lbx 50:50 Gilt Plus Fund-1341841/74 | 2,99,98,500 |
| 9 | 10,00,000 | 16-Jun-21 | 9258100/01 | ICICI Prudecial Bluechip Equity Fund-9258100/01 | 10,31,402 |
| 10 | 40,00,000 | 16-Jun-21 | 9258100/01 | ICICI Prudecial Corporate Bond Fund-9258100/01 | 41,19,883 |
| 11 | 80,00,000 | 26-Feb-20 | | ICICI Prudential Corparete Bond-9258100 | 91,00,353 |
| 12 | | 29-Oct-20 | | ICICI Prudential Nifty Next 50 Index Fund Regular Plan Growth-9258100/01 | 7,50,099 |
| | 5,00,000 | | | ICICI Prudential Short Term Fund-9258100/01 | 32,27,314 |
| 13 | 30,00,000 | 18-Aug-20 20-Mar-17 | | ICICI Prudential Short Term Regular-9258100/01 | 84,79,182 |
| 14 | 60,00,000 | 11-Aug-17 | | ICICI Prudential Short Trn Reg Plan-9258100 | 67,69,022 |
| 15 | 50,00,000 5,00,000 | 29-Oct-22 | | ICICI Prudential Short THT reg Francescoros ICICI Prudential US Bluechip Equity Fund Regular Plan Growth-9258100/01 | 7,01,095 |
| 16 | 85,00,000 | 26-Feb-20 | | IDFC Banking & PSU Debt Fund Regular-1816884/69 | 96,35,695 |
| 17 | | 20-Feb-20 20-Mar-17 | | IDFC Bond Fund Short Term Regular Plan Growth -1816884/69 | 83,98,521 |
| 18 | 60,00,000 5,00,000 | 29-Oct-20 | | Kotak Standard Multicap Fund Growth-7623319/24 | 7,28,155 |
| 19 | | 24-Sep-21 | | Axis Focused 25 Fund Growth-910130474443 | 6,72,064 |
| 20 | 7,00,000 | 24-Sep-21 2008 | ACT A SECURITION OF THE PERSON | Dsp World Gold Fund-1174681/64 | 3,89,122 |
| 21 | 1,50,000 | 11-Jan-21 | | ICICI Prudentioal Balance Advantage Fund-16564178 | 76,34,968 |
| 22 | 67,00,000 | | | Kotak Balance Advantage Fund-6079433 | 1,73,79,743 |
| 23 | 1,36,34,976 | 20-May-19 | | Kotak Global Innovation Fund Rglr NFO-6079433 | 49,13,874 |
| 24 | 60,00,000 | 22-Jul-21 2007 | | Kotak Indo World Int.Fund-1147510 | 9,13,139 |
| 25 | 1,90,320 | | | IIFL MULTICAP PMS-Various Shares | 1,34,61,969 |
| 26 | 1,00,00,000 | 30-Sep-20 1-Jul-20 | | Axis AMC Liquid Fund | 2,13,13,751 |
| 27 | 1,50,97,217 | | | Axis Global Equity Alpha Fund Of Fund -90117363736 | 64,49,228 |
| 28 | 50,00,000 | 18-Sep-20 | | Portfolio Management Service A/c- White Oak | 96,63,071 |
| 29 | 1,00,00,000 | 25-Oct-21 11-Oct-21 | | HDFC Mutual Fund-18480678/62 | 50,66,265 |
| 30 | 50,00,000 | 25-Oct-21 | | Icici Prudential Mutual Fund-19765974/21 | 50,23,066 |
| 31 | 50,00,000 | 25-Oct-21 21-Sep-21 | The state of the s | Kotak Mutual Fund K1155-9330912/09 | 23,97,880 |
| 32 | 25,00,000 | Not available | | Bond-IDBI | 31,800 |
| 33 | 31,800 | Not available | | Share-Binani Zink LtdNo.os Share 625 | 47,500 |
| 34 | 1,440 460 | 2-Sep-16 | | Equity Share-Paytm E Commerce-46 no. Shares | 460 |
| 35 | | 2-Sep-16 | | Share-NTPC Ltd. No. of share-1341 | 2,19,321 |
| 36 | 83,142 55,825 | Not available | | Share-Raja Gukul Das Palace | 55,825 |
| | | 21-Feb-16 | | One 97 Communication Ltd(Paytm) Share -12360 | 65,31,642 |
| 38 | | Z1-F60-10 | 40 | Total | 22,88,21,892 |
| | 19,13,16,527 | | | 10101 | |



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Annexure-B(1)

| | Details of investment in Bonds debentures / shares and units in companies/mutual funds and others and the amount | | | | | | | | | | |
|-------|--|--------------------|--------------------|--|---|--|--|--|--|--|--|
| | Smt Aarti Tankha | | | | | | | | | | |
| S.No. | Amount (Cost) | Date of Investment | Account /Folio No. | Name of Bank or Institution & Address | Current Market Value in NSE Stock Exchange as listed company and Book Value if Non Listed company | | | | | | |
| 1 | 20,00,000 | 31-Mar-19 | 1235813/95 | HSBC Large & Mid Cap Equity Fund Growth-1235813/95 | 31,49,200 | | | | | | |
| 2 | 15,00,000 | 31-Mar-19 | | ICICI Prudential Short Term Fund Growth-13286333/47 | 18,67,862 | | | | | | |
| 3 | 15,00,000 | 31-Mar-19 | 2581573/52 | IDFC Bond Fund Short Term Reg Plan Growth-2581573/52 | 18,39,710 | | | | | | |
| 4 | 17,00,000 | 22-Sep-21 | | DSP Dynamic Asset Allocation Fund Reg-7121739 | 16,64,147 | | | | | | |
| 5 | 15,00,000 | 22-Sep-21 | | Kotak Multicap Fund Reg Plan-9384364 | 14,38,728 | | | | | | |
| 6 | 7,00,000 | 24-Sep-21 | | Mirae Asset Large Cap Fund Regular-79947548393 | 6,98,994 | | | | | | |
| 7 | 1,440 | Not available | | Share-Binani Zink LtdNo.os Share 625 | 47,500 | | | | | | |
| 8 | 41,540 | 2004 | | Share-NTPC Ltd. No. of share-670 | 1,09,579 | | | | | | |
| 9 | 25,000 | 1995 | | Share-Dewas Soya | 25,000 | | | | | | |
| 10 | 1,50,000 | 2007 | | Reliance Vision Fund | 1,50,000 | | | | | | |
| 11 | 1,50,000 | 2007 | , SBBNA985807 | Sundram BNP Midcap Fund | 1,50,000 | | | | | | |
| 12 | 50,000 | 14-Jul-20 | NA | Capital-Jaurez All Solution LLP | 50,000 | | | | | | |
| 13 | 10,50,000 | 23-08-2019 | | Investment- Athvlya Enterprises LLP | 10,50,000 | | | | | | |
| 14 | 40,000 | 4-Aug-19 | | Share-4000 @10 ARTV Pvt. Ltd. | 40,000 | | | | | | |
| | 15,07,980 | - 5 | | | 1,22,80,720 | | | | | | |

VIJAY SIRVIYYAN ADVOCATE & NOTARY BHOPAL DISTRICT SHOPAL 30 MAY 2012

Annexure-C

Details of investment in NSS. Postal aving.Insurance policies and investment m any Financial instruments in Post office or Insurance Company and the amount

| | | | S | hri Vivek Krishna Tankha | and the second s |
|---|-------------|-----------------------|--------------------|--|--|
| | | Date of Investment | Account /Folio No. | Name of Bank or Institution & Address | Current Market Value in NSE Stock Exchange as listed company and Book Value if Non Listed company |
| 1 | 92,06,526 | NA | 10609348329 | Public Provident Fund No.10609348329 | 92,06,526 |
| | | | | One time Premium Paid to LIC of India | |
| 2 | 21,71,888 | 22-Sep-17 | 0.00 | No.376911272 | 21,71,888 |
| 3 | 20,00,000 | 16-Aug-12 | 0035048715 | Canara HSBC OBC Life Insurance No.0035048715 | 20,00,000 |
| 4 | 2,50,00,000 | 13-Jan-15 | 0049296817 | Canara HSBC OBC Life Insurance No.0049296817 | 2,50,00,000 |
| | 3,83,78,414 | | | Total | 3,83,78,414 |

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Annexure-C-(1)

Details of investment in NSS. Postal aving.Insurance policies and investment m any Financial instruments in Post office or Insurance Company and the amount

| | Smt Aarti Tankha | | | | | | | | |
|-------|------------------|-------------------|--------------------|--|---|--|--|--|--|
| S.No. | Amount | Date of Investmen | Account /Folio No. | Name of Bank or Institution & Address | Current Market Value in NSE Stock Exchange as listed company and Book Value if Non Listed company | | | | |
| 1 | 61,72,998 | NA | 10609308851 | Public Provident Fund No.10609308851 | 61,72,998 | | | | |
| 2 | 30,00,000 | | | Canara HSBC OBC Life Insurance No.34820514 | 30,00,000 | | | | |
| 3 | 11,29,041 | 22-Sep-17 | | Lic of India Policy No.303864975 Maturity 21.09.28 | 11,29,041 | | | | |
| | 1,03,02,039 | | | Total | 1,03,02,039 | | | | |

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Annexure-D

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Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.

| | Shri Vivek Krishna Tankha | | | | | | | |
|---|-----------------------------------|-------------|----------|--|--|--|--|--|
| | Name of Person/Firm to whom given | Amount | Remark | | | | | |
| 1 | Smt Aarti Tankha | 1,00,58,320 | 31.03.22 | | | | | |
| 2 | Shanta Mushran | 3,14,430 | 31.03.22 | | | | | |
| 3 | Varun Tankha | 19,49,656 | 31.03.22 | | | | | |
| 4 | K.K.Srivastava | 3,00,000 | 31.03.22 | | | | | |
| 5 | Concept & Construction | 20,00,000 | 31.03.22 | | | | | |
| | | 4 46 22 406 | | | | | | |

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Annexure-D-(1)

Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.

| | Smt Aarti Tankha | | | | | | | | |
|-------|-----------------------------------|-----------|--------|--|--|--|--|--|--|
| S.No. | Name of Person/Firm to whom given | Amount | Remark | | | | | | |
| 1 | Vivek Krishna Tankha (HUF) | 10,95,970 | | | | | | | |
| 2 | Vivek Krishna Tankha | 4,71,999 | | | | | | | |
| | | 15,67,969 | | | | | | | |





Annexure-D-(2)

Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.

| Vivek Krishna Tankha (HUF) | | | | | | | | | |
|-----------------------------|-----------------------------------|-------------|--------|--|--|--|--|--|--|
| S.No. | Name of Person/Firm to whom given | Amount | Remark | | | | | | |
| 1 | Varun Tankha | 12,95,000 | | | | | | | |
| 2 | Vivek Krishna Tankha | 5,03,10,886 | | | | | | | |
| | | 5,16,05,886 | | | | | | | |



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30 MAY 2022

Annexure-E

Motor Vehicles/ Aircrafts /Yachts/Ships (Details of Make.registration number etc. year of purchase and amount)

| | | Shir Vivek Krishn | 22.0 10 | |
|-------|------------------|-------------------|-------------------|---------------------|
| S.No. | Make | Registration No. | Date of Purchases | Amount of Purchases |
| 1 | Mercedes Benz | DL 12C 0336 | 28-May-08 | 85,30,971 |
| 2 | Pajero Mitsbishi | DL 09 CQ 5617 | 12-Nov-08 | 21,50,000 |
| 3 | AUDI | DL 8CAF 6074 | 11-Jul-14 | 81,32,500 |
| 4 | Innova | DL 3CCN 5065 | 24-Jan-18 | 25,67,727 |
| 5 | Skoda | MP 20CM8888 | 1-Mar-22 | 42,69,459 |
| 6 | Maruti Gypsy | MP 20CK1407 | 8-Dec-21 | 1,00,768 |
| 7 | Maruti Gypsy | MP 20CK1406 | 8-Dec-21 | 1,00,768 |
| 8 | Royal Enfield | MP 20NR2023 | 8-Dec-21 | 35,363 |
| | | TENT SINGLE | Total | 2,58,87,556 |

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Annexure-F-(1) **Details of Agricultural Land** Aarti Tankha

| Agricultural Land Location(s) Survey number(s) | Area (total measurement | Whether inherited property (Yes or No) | purchase in case of selfacquired | at the\time of | Any investment on the land by way of development, construction etc | Approximate current market | Remark |
|--|-------------------------|--|----------------------------------|-------------------|--|----------------------------|--------------------------------------|
| Village Mushran Pipariya, Tahsil, Gategaon, Dist.Narshingpur- Survey No.11,12,13,81, 82,147,151,152, 154,144, (47.22 Acres interest limited to 1/3 thereof) | 18.69 Acres | Yes | Not Applicable | Not Applicable | NIL | 75,00,000 | Own Estimation of Market Value |
| Total | | | | at the B. II | Contract of the Contract of th | 75,00,000 | |

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Annexure-G

Details of Commercial Building Vivek Krishna Tankha (HUF)

| Commercial Buildings (including apartments) -Location(s) " -Survey number(s) | Area (total | measureme nt in sq.ft.) | Whether inherited property (Yes or No) | purchase in | Cost of property (in case of purchase) at the time of | by way of | Approximate current market value (Rs) | Remark |
|--|-------------|----------------------------|--|-------------|--|-----------|---------------------------------------|---------------|
| House No 616 Floral Deck Plaza Premises Co- | | | | | THE RESERVE | | | Own |
| Operative Society MIDC Road SEEPZ, Andheri | | | | | | | | Estimation of |
| East Mumbai-Unit No.616 | 880 | 880 | No | 17-Apr-98 | 21,95,600 | Nil | | Market Value |
| Total | | | | TAI | 21,95,600 | | 50,00,000 | |

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Annexure-H

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Detials of Residential Buildings

Vivek Krishna Tankha

| Residential Buildings (including apartments) :-Location(s)-Survey number(s | Area (total measurement in sq.ft.) | Built up area (Total measurement in sq.ft.) | Whether inherited property (Yes or No) | case of selfacquired | Cost of property (in case of purchase) at the time of purchase | Any Investment on the land by way of development, construction etc. | Approximate current market value (Rs) | Others (such as interest in property) | Remark |
|---|--|--|--|----------------------|--|--|---------------------------------------|---------------------------------------|--------------------------------|
| House 37 Paschimi Marg, Vasant Vihar Delhi (Interest limited to the extent of 3/4)-Survey NoN.No.37 | 4350 | 4350 | No | 25-Nov-07 | 3,16,06,760 | Nil | 3,75,00,000 | 100% | Own Estimation of Market Value |
| House No.842, Ancestral Property Interest limited to the extent of 1/4) Share) North Civil Lines Jabalpur- Survey No- H.No.842 | | 8250 | Yes | Not Applicable | Not Applicable | Nil | 75,00,000 | 25% | Own Estimation of Market Value |
| Apartment 15A Belgravia Central Park-2,-Gurgaon-Haryana | 3931 | 3931 | No | 20-Oct-15 | 2,99,75,144 | Nil | 2,99,75,144 | 100% | Actual Value |
| Property Kasauli, No.47/49 Kasra No.561/199-200/4 &2 -Himachanl Pardesh | 1315 | 1315 | No | 20-Mar-17 | 83,94,100 | Nil | 83,94,100 | 100% | Actual Value |
| First Floor 37 Paschimi Marg New Delhi | 2992 | 2992 | No | 31-Dec-21 | 9,55,00,000 | Nil | 9,55,00,000 | 100% | Actual Value |
| Apartment 815A Camellia- Gurugram, Haryana | 7430 | 5744 | No | 1-Nov-21 | 25,98,95,083 | Nil | 25,98,95,083 | 13/43 | Actual Value |
| Total | , | | | | 42,53,71,087 | | 43,87,64,327 | | LASI2 |

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Annexure-H-(1)

Detials of Residential Buildings

Aarti Tankha

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| | Area (total measurement in | area (Total measurem | property (Yes or | purchase in case of | case of purchase) at | Any investment on the land by way of development, construction etc | market | Others (such as interest in property) | Remark |
|---|----------------------------|-------------------------|---------------------|---------------------|----------------------|--|-------------|--|--------------------------------|
| House 37 Paschimi Marg, Vasant Vihar Delhi (Interest limited to the extent of 1/4)- Survey NoN.No.37 | 1450 | 1450 | No | 25-Nov-07 | 1,05,35,587 | Nil | 1,25,00,000 | 25% | Own Estimation of Market Value |
| House at Kadeli,(Inherited from Father 1/3 portion) Narshinpur-Survey No. 144/1 | 6333 | 1667 | Yes | Not Applicable | Not Applicable | Nil | 33,33,333 | | Own Estimation of Market Value |
| House 404 Silver Arch Aparment Firoz Shah Road, Delhi-Survey No.H.No. 404 | 1765 | 1765 | No | 10-Feb-04 | 46,00,000 | Nil | 48,00,000 | | Own Estimation of Market Value |
| Total | | | | | 1,51,35,587 | The state of the s | 2,06,33,333 | | |

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Annexure-H-(2)

Detials of Residential Buildings

| Vivek Krishna Tankha | (HUF) | | | | | | | | |
|---------------------------|----------------|----------|-----------|--------------|--------------|------------------|-------------|-------------|-----------------|
| | | Built up | | | Cost of Land | Any investment | | | |
| | | area | Whether | Date of | (in | on | | | |
| Residential Buildings | | (Total | inherited | purchase in | case of | the land by way | Approximate | Others | |
| (including apartments) :- | Area (total | measure | property | case of | purchase) at | of | current | (such as | |
| | measurement in | ment in | (Yes or | selfacquired | the\time of | development, | market | interest in | |
| number(s | sq.ft.) | sq.ft.) | No) | property | purchase | construction etc | value | property) | Remark |
| 11C, | | | | | | | | | |
| Bellevue, Appartment at | | | | | | | | | Own Estimation |
| Gurgaon-Haryana | 2,556 | 2,556 | No | 31-Mar-12 | 1,30,06,749 | Nit | 1,56,80,099 | 100% | of Market Value |

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Annexure-I

(i) Any other liability Vivek Krishna Tankha

| | | | Remarks |
|---|--|-------------|---------|
| 1 | Vivek Tankha has taken loan from Vivek Tankha HUF | 5,03,10,887 | |
| 2 | Aarti Tankha | 4,71,999 | |
| 3 | Rohini Tankha | 49,83,840 | |
| 4 | Security Received-Camellia-Ram Kumar Agaarwal | 20,25,000 | _ |
| 5 | Security Received-Central Park- Amarinder Matharu | 2,50,000 | |
| | | 5,80,41,726 | |

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Annexure-I-(1)

(i) Any other liability

Aarti Tankha

| S.No. | Name | Amount of outstanding | Remarks |
|-------|----------------------------|-----------------------|---------|
| 1 | Varun Tankha | 5,20,706 | |
| 2 | Loan from Shri Vivek Tankh | 1,00,58,320 | |
| | Total: | 1,05,79,026 | |

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ADVOCATE & NOTARY BHOPAL DISTRICT BHOPAL

Annexure-I-2

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(i) Any other liability Vivek Krishna Tankha (HUF)

| S.No. | Name | Amount of | Remarks |
|-------|----------------------------------|-----------|----------|
| 1. | Arti Tankha Vivek Krishna Tankha | 10,95,970 | riomania |
| 2 | Security Received-Blue Chip | 4,64,171 | |
| | | | |
| | | 15,60,141 | |



ADVOCATE & NOTARY BHOPAL DISTRICT BHOPAL

In Parido

<mark>भारतीय संसद</mark> PARLIAMENT OF INDIA

राज्य सभा सिचवालय RAJYA SABHA SECRETARIAT

टेलीग्राम : "परिषद"

फैक्स :

दूरभाव

बसाईट : http://rajyasbhahindi.nic.in

र्द–मेल :

संसद भवन/संसदीय सौध, नई दिल्ली-110001 Telegram: "PARISHAD"

Fax:

Telephone:

Website: http://rajyasabha.nic.in

E-mail:

Parliament House/Annexe,

New Delhi-110001

No. RS.4/(63)/172/2016-MSA

Dated the 9th May, 2022

PROVISIONAL NO DUES CERTIFICATE

This is to certify that nothing is due against **Shri Vivek K. Tankha**, **Member, Rajya Sabha** as on date as per the records of this Secretariat and the information furnished by the Allied Agencies.

2. The term of Shri Vivek K. Tankha in Rajya Sabha is due to expire on 29.06.2022. As sitting Member, he is entitled to retain Government accommodation and RF Tags till expiration of his tenure. Final 'No Dues Certificate' will be issued after expiry of his term as Member, Rajya Sabha.

(SREEJITH. V)
Deputy Secretary
Tel.: 011-23034228